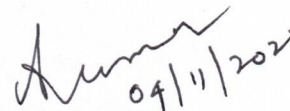


FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S. REASELACK POLYMERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor M/s. Reaselack Polymers Private Limited
2	Date of incorporation of Corporate Debtor 18-04-1995
3	Authority under which corporate debtor is incorporated/ registered RoC-Hyderabad
4	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor U25209TG1995PTC020021
5	Address of the registered office and principal office (if any) of Corporate Debtor Registered Office: 5-4-57, First Floor, 'Shri Krishna Govind Complex', Distillery Road, Secunderabad, Telangana-500003 Factory: Plot No.A-37, MIDC, Wardha Industrial Area, Wardha, Maharashtra-442001
6	Insolvency commencement date in respect of Corporate Debtor 01.11.2022 (Date of receipt of Order)
7	Estimated date of closure of insolvency resolution process 30.04.2023
8	Name and registration number of the insolvency professional acting as interim resolution professional K VATSA KUMAR IBBI/IPA-002/IP-N00922/2019-2020/12980
9	Address and e-mail of the interim resolution professional, as registered with the Board Flat No.101, Dr. A S Rao Enclave, Road No.2, Snehapuri Colony, Nacharam, Hyderabad-500076 kvkumar.ip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution Professional Global Insolvency Professionals Pvt. Limited, Plot No.717, Journalist Colony, Road No.2, Banjara Hills, Hyderabad-500034 reaselackpolymer.cirp@gmail.com
11	Last date for submission of claims 15-11-2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at Website: https://ibbi.gov.in/home/downloads Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-II has ordered the commencement of a Corporate Insolvency Resolution Process of M/s REASELACK POLYMERS PRIVATE LIMITED on 20.10.2022 (Order made available on 01.11.2022). The Creditors of M/s REASELACK POLYMERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 15.11.2022 to the Interim Resolution Professional at the address mentioned against entry No.10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of Interim Resolution Professional: K Vatsa Kumar Date: 04.11.2022, Place: HYDERABAD</p>	


 04/11/2022
K. VATSA KUMAR
 B.E, MBA, CAIIB
 INSOLVENCY PROFESSIONAL
 IBBI REGN. No.: IBBI/IPA-002/
 IP-N00922/2019-2020/12980